IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.603 of 2020

Sakendra Choudhary **… … Petitioner**

Versus

1. The State of Jharkhand
2. Gayatri Devi **… … Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : None
For the State : Mr. Anup Pawan Topno, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the State had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: On repeated calls nobody has appeared on behalf of the revisionist.

Counsel for the State is present.

As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office, failing which, the case will stand dismissed without further reference to a Bench.

(Rajesh Kumar, J.)

Amar/-